GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UN STARRED QUESTION NO.1241 TO BE ANSWERED ON 28.06.2019

NATIONAL CHILDREN'S TRIBUNAL

1241. SHRIMATI POONAM MAHAJAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to set up a National Children's Tribunal, on the lines of the National Green Tribunal (NGT), to deal with cases of crime against children in a time-bound and expeditious manner;
- (b) if so, the details thereof; and
- (c) the time by which the proposed National Children's Tribunal is likely to be set up?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Government is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), which mandates the State Government to constitute for every district one or more Child Welfare Committees for exercising the powers and to discharge the duties conferred on such Committees in relation to children in need of care and protection. The Act also mandates constitution of Juvenile Justice Board for every district for exercising the powers and discharging its functions related to Children in Conflict with Law under the Juvenile Justice Act, 2015.

A mandate for children's care for providing speedy trial of offences against children or violation of Child rights has been prescribed under the Commission for Protection of Child Rights Act, 2005. The Protection of Children from Sexual Offences (POCSO) Act, 2012 also stipulates that the special designated courts under the law shall complete the trial in POCSO cases as far as possible within a period of one year from the date of taking cognizance of the offence.

As of now, there is no proposal for setting up of National Children's Tribunal.
